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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 33/(MAH)/2017
MA No. 379/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)


SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES: National Gas Agencies
V/s.
Janata Chemicals Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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5	Adv Dhvani Mehta a/w Arpita Deshpande a/w Neha Kumbhar	Advocate for Applicant Interim Resolution Professional.	
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ORDER

MA No. 379/2017 IN CP No. 33/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner is present.

On the application moved by the Insolvency Resolution Professional stating that directors of the Corporate Debtor company are not cooperating, not providing the materials requested including books of accounts to ascertain the financial position of the company as also the debt position of the company.

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The Corporate Debtor as well as the directors of the company namely Mr. Aly Jagmagia & Mr. Nasruddin Jagmagia are hereby directed to explain as to why they are not cooperating with the Insolvency Resolution Professional, failing which appropriate orders will be issued on the next date of hearing.

List this matter for hearing on **15.09.2017**.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)